

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2023

Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022.

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Aashwyn Singh, Advocate, NGEL
Shri Shubham Arya, Advocate, PGCIL, PBSTL, PASTL & PNTL
Ms. Reeha Singh, Advocate, PGCIL, PBSTL, PASTL & PNTL
Ms. Tanya Singh, Advocate, PGCIL, PBSTL, PASTL & PNTL
Shri Harshvardhan, Advocate, PGCIL, PBSTL, PASTL & PNTL
Shri Amit Kumar, PBSTL, PASTL & PNTL
Shri Swapnil Vemra, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. Learned counsel for the Petitioner, however, pointed out that vide Record of Proceedings for the hearing dated 10.12.2024, CTUIL was asked to file its reply, including on the aspect regarding the reasons for not raising the bilateral bills on the entities, whose transmission was delayed. However, CTUIL has not filed any reply so far. Whereas learned proxy counsel conveyed the request for an adjournment on behalf of the learned counsel for the Respondent, CTUIL, in the matter.

2. Considering the above, the Commission adjourned the matter and further directed the Respondent, CTUIL, to file its reply, as per the Record of Proceedings for hearing dated 10.12.2024, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

3. CTUIL was further directed to file on an affidavit within two weeks the present status of implementation of the common transmission system (required for

operationalization of the Petitioner's LTA) which are being developed by the PSTL, PASTL and PNTSL.

4. The Petition will be listed for hearing on **26.3.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)